

श्री शंकर दयाल सिंह (चतरा) : अध्यक्ष महोदय, इस मामले को दूसरे दिन के लिये वहीं टाला जाय बल्कि आज ही ज्यादा देर तक बैठ कर इस मामले को समाप्त करें इसकी गम्भीरता को देखते हुए।

MR. SPEAKER: Papers to be laid.

14.19 hrs.

#### PAPERS LAID ON THE TABLE

Review and Annual Report of Hindustan Cables Ltd. for 1972-73 and Annual Report of Controller General of Patents, Designs and Trade Marks for 1973-74.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): Sir, on behalf of Shri C. Subramaniam, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1972-73.

(ii) Annual Report of the Hindustan Cables Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8313/74].

(2) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1973-74, under section 155 of the Patents Act, 1970. [Placed in Library. See No. LT-8314/74].

14.19½ hrs.

#### QUESTION OF PRIVILEGE—contd.

CERTAIN STATEMENTS MADE BY THE MINISTER OF COMMERCE IN RAJYA SABHA RE-ALLEGED SIGNATURES OF SOME M.P.S. ON A REPRESENTATION FOR ISSUE OF LICENCES.

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, I want to give a personal explanation. (Interruptions)

अध्यक्ष महोदय : इन का कहना है कि मेरा नाम इन्होंने बार-बार लिया है इसलिये मैं पर्सनल एक्सप्लेनेशन देना चाहता हूँ।

SHRI MADHU LIMAYE (Banka): Have you read and approved it, Sir?

अध्यक्ष महोदय : आप मुझे लिख कर भेज दीजिये क्योंकि प्रोसीजर यह है कि I must get a copy of that.

SHRI L. N. MISHRA: Because my name has been brought in the discussion....

MR. SPEAKER: On the spot also you can give, because the matter was raised today.

श्री अटल बिहारी वाजपेयी (ग्वालियर): पहले आप ने कहा कि लिख कर दे दीजिये और अभी आप कहते हैं कि एक्सप्लेनेशन दे दीजिये। इतनी जल्दी तो मत बदलिये।

MR. SPEAKER: Because allegations have been made, he has the right to reply. He can reply on the spot. But if he wants to be more careful, then he can give in writing. It is upto him.

SHRI L. N. MISHRA: Mr. Speaker, Sir, since my name has been mentioned, I would like to make a brief statement by way of personal explanation. I recollect having received a letter purporting to bear the signatures of a number of MPs when I was in charge of the former Ministry of Foreign Trade. As far as I remember, I passed on the letter to the officer concerned in the normal course of business. No order was passed by me, nor any licence was issued during the period